

SHRI BASUDEB ACHARIA : I have given adjournment motion.

(Interruptions)\*\*

[Translation]

MR. SPEAKER : Please, what are you doing ?

[English]

I am not allowing anybody.

(Interruptions)\*\*

MR. SPEAKER : Mr. Acharia, I have disallowed that. You can come under Rule 377.

(Interruptions)

SHRI BASUDEB ACHARIA : Not only Jammu and Kashmir, but Punjab also has been shown as a disputed territory. (Interruptions). It is a very serious matter. It is being circulated in the Trade Fair. What steps Government has taken ?

MR. SPEAKER : You have given me this notice today. I will immediately look into it and find out what the facts are.

SHRI BASUDEB ACHARIA : We have already given notice.

MR. SPEAKER : You have already given, but it has just come to me. I am not a computer so that I can do it just like this. I have to find out and I will do it. Tomorrow you will see the action. That is what I do. Why do you waste the time of the House unnecessarily ?

(Interruptions)

MR. SPEAKER : I have told you, gentlemen, there is no fun in standing up like this. Time and again, daily I repeat these matters to you. If there is any important thing, you can come and discuss the ways and means of how to deal with it.

SHRI AMAL DATTA : This is very very important.

MR. SPEAKER : Then we will get it done.

(Interruptions)

MR. SPEAKER : Mr. Nayak, you can also come. The other hon. Members can also come, there is no problem.

(Interruptions)

PROF. SAIFUDDIN SOZ (Baramulla): Sir, I have given a Calling Attention notice. What about my Calling attention ?

MR. SPEAKER : You come to me. I have told you...

(Interruptions)

SHRI BASUDEB ACHARIA : I have given an adjournment motion.

MR. SPEAKER : I have not allowed it.

SHRI BASUDEB ACHARIA : Let me make a submission.

(Interruptions)

SHRI DINESH GOSWAMI (Guwahati) : About the non-implementation of the Assam Accord...

(Interruptions)

MR. SPEAKER : You can come, Sir. You can discuss it with me.

SHRI DINESH GOSWAMI : I have given notice. The Home Minister is here.

MR. SPEAKER : Not like this. Not allowed. Now, Papers Laid on the Table. Mr. Arun Singh.

(Interruptions)\*\*

12.05 hrs.

[English]

#### PAPERS LAID ON THE TABLE

Notifications under Cantonment Act and Statement re : delay in laying them

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE

RESEARCH AND DEVELOPMENT IN THE MINISTRY OF DEFENCE (SHRI ARUN SINGH) : I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English versions) under section 284 of the Cantonment Act, 1924 :—

(i) The Kamptee Cantonment Octroi Bye-laws, 1986 published in Notification No. S.R.O. 12/1/CL & C/83 in Gazette of India dated the 14th June, 1986.

(ii) The Babina Cantonment (Regulation and Control of Plying and Licensing (Rickshaws) Amendment Bye-Laws, 1982 published in Notification No. S.R.O. CR/Bye-Laws in Gazette of India dated the 6th July, 1985.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (1) above.

[Placed in Library. See No. LT-3241/86.]

Notifications under Delhi Police Act and Annual General Administration Report of Andaman and Nicobar Administration for 1983-84.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : Sir on behalf of Shri Chintamani Panigrahi, I beg to lay on the Table—

(1) A copy of the Delhi Control of Vehicular and other Traffic on Roads and Streets Regulations (Amendment), 1986 (Hindi and English versions) published in Notification No. 881/Spl. Cell/PHQ in Delhi Gazette dated the 6th August, 1986 under sub-section (2) of section 148 of the Delhi Police Act, 1978.

[Placed in Library. See No. LT-3242/86.]

(2) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1983-84.

[Placed in Library. See No. LT-3243/86.]

(Interruptions)

MR. SPEAKER : What the hon. Members are saying does not form part of the record.

(Interruptions)\*\*

[Translation]

MR. SPEAKER : Shri Amal Dattaji, I have told you hundreds of times ; if you have any objection, then.....

(Interruptions)

[English]

MR. SPEAKER : I cannot allow any exhibit. But I also request you, and I always request you...

SHRI AMAL DATTA (Diamond Harbour) : Sir, this is the wheat supplied in ration shops. (Interruptions). The Civil Supplies Minister is here...

SHRI BASUDEB ACHARIA (Bankura) : Please allow him to lay it on the Table.

SHRI AMAL DATTA : Please give me permission.....

(Interruptions)

SHRI BASUDEB ACHARIA : The Civil Supplies Minister is here.

(Interruptions)

MR. SPEAKER : I have to inform you so many times. If this is so important a subject, you just let me know and we will get at the facts.

SHRI AMAL DATTA : That is why I am presenting it to the House.

(Interruptions)